

Before the Court of Executive Magistrate, Mandap, District Mandi (H.P.)

In the matter of:

Nek Ram s/o Sh. Raghu Ram, r/o Village Morla, P.O. Brang, Sub-Tehsil Mandap, Distt. Mandi (H.P.) ..Applicant.

Versus

General Public ..Respondent.

Application under section 13(3) of the Birth and Death Registration Act, 1969.

Whereas, Nek Ram s/o Sh. Raghu Ram, r/o Village Morla, P.O. Brang, Sub-Tehsil Mandap, Distt. Mandi (H.P.) has filed an application alongwith the affidavits in the court of undersigned under section 13(3) of the birth & Death Registration Act, 1969, to enter the date of birth of his son Ayush Kumar born on 18-05-2022 in the record of Birth Register, in Gram Panchayat Brang.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Ayush Kumar s/o Nek Ram born on 18-05-2022, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today under my hand and seal of the Court on this 11th day of June, 2024.

Seal.

Sd/-
*Executive Magistrate,
Mandap, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi (H. P.)**

In the matter of :

1. Sh. Ayush Vaidya s/o Sh. Lekh Raj Vaidya, r/o H.No.188/8, Bangla Muhalla, Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.).

2. Smt. Yogita Raj d/o Sh. Khem Raj Sharma, Vill. Kuber Building, 2nd Floor, Dhingu Road, Sanjauli, Shimla-171 006 ..Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Ayush Vaidya s/o Sh. Lekh Raj Vaidya, r/o H.No.188/8, Bangla Muhalla, Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) & Smt. Yogita Raj d/o Sh. Khem Raj Sharma, Vill. Kuber Building, 2nd Floor, Dhingu Road, Sanjauli, Shimla-171 006 [at present wife of Sh. Ayush Vaidya s/o Sh. Lekh Raj Vaidya, r/o H.No.188/8, Bangla Muhalla, Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.)] have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 08-12-2023 according to Hindu rites and customs at River Bank Mandi, Distt. Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 03-08-2024 after that no objection will be entertained and marriage will be registered.

Issued today on 4th day of July, 2024 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Balh,
District Mandi (H. P.)**

In the matter of :

1. Sh. Akhilesh s/o Sh. Saran Dass, r/o Village Lunapani, P.O. Bhangrotu, Tehsil Balh, District Mandi (H.P.).

2. Smt. Meena Devi d/o Sh. Dagu Ram, r/o Vill. Dugrain, P.O. Brikhmani, Tehsil Balh, Distt. Mandi (H.P.) at present w/o Sh. Akhilesh s/o Sh. Saran Dass, r/o Village Lunapani, P.O. Bhangrotu, Tehsil Balh, District Mandi (H.P.) ..*Applicants.*

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Akhilesh s/o Sh. Saran Dass, r/o Village Lunapani, P.O. Bhangrotu, Tehsil Balh, District Mandi (H.P.) & Smt. Meena Devi d/o Sh. Dagu Ram, r/o Vill. Dugrain, P.O. Brikhmani, Tehsil Balh, Distt. Mandi (H.P.) at present w/o Sh. Akhilesh s/o Sh. Saran Dass, r/o Village Lunapani, P.O. Bhangrotu, Tehsil Balh, District Mandi (H.P.) under section 15 of Special Marriage

Act, 1954 that they have solemnized their marriage on 16-02-2024 according to Hindu rites and customs at Village Lunapani, P.O. Bhangrotu, Tehsil Balh, District Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 10-07-2024, after that no objection will be entertained and marriage will be registered.

Issued today on 10th day of June, 2024 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Balh, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Balh,
District Mandi (H. P.)**

In the matter of :

1. Sh. Dawa Nangsel s/o Sh. Konchok Chodak, r/o Village & P.O. Rewalsar (Ziar Monestery), Sub-Tehsil Rewalsar, District Mandi (H.P.).

2. Smt Tenzin Choekyi d/o Sh. Sonam Gonpo Hara, r/o Village Bir Dege Division, P.O. Bir, Tehsil Baijnath, Distt. Kangra (H.P.) at present w/o Sh. Dawa Nangsel s/o Sh. Konchok Chodak, r/o Village & P.O. Rewalsar (Ziar Monestery), Sub-Tehsil Rewalsar, District Mandi (H.P.)
..Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Dawa Nangsel s/o Sh. Konchok Chodak, r/o Village & P.O. Rewalsar (Ziar Monestery), Sub-Tehsil Rewalsar, District Mandi (H.P.) & Smt Tenzin Choekyi d/o Sh. Sonam Gonpo Hara, r/o Village Bir Dege Division, P.O. Bir, Tehsil Baijnath, Distt. Kangra (H.P.) at present w/o Sh. Dawa Nangsel s/o Sh. Konchok Chodak, r/o Village & P.O. Rewalsar (Ziar Monestery), Sub-Tehsil Rewalsar, District Mandi (H.P.) under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 27-05-2024 according to Budhist rites and customs at Zigar Monestery, Rewalsar, Sub-Tehsil Realsar, District Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this

court on or before 27-06-2024, after that no objection will be entertained and marriage will be registered.

Issued today on 27th May, 2024 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Balh, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Balh,
District Mandi (H. P.)**

In the matter of :

1. Sh. Ritesh Kant Bhardwaj s/o Sh. Rajnish Kant, r/o Village Kotlu, P.O. Galma, Tehsil Balh, District Mandi (H.P.).

2. Smt. Swabhini Kashyap d/o Sh. Suresh Kumar, r/o M-170, Laxmi Nagar, Shakar Pur Barmad, East Delhi at present w/o Sh. Ritesh Kant Bhardwaj s/o Sh. Rajnish Kant, r/o Village Kotlu, P.O. Galma, Tehsil Balh, District Mandi (H.P.) ..Applicants.

Versus

General Public

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Ritesh Kant Bhardwaj s/o Sh. Rajnish Kant, r/o Village Kotlu, P.O. Galma, Tehsil Balh, District Mandi (H.P.) & Smt. Swabhini Kashyap d/o Sh. Suresh Kumar, r/o M-170, Laxmi Nagar, Shakar Pur Barmad, East Delhi at present w/o Sh. Ritesh Kant Bhardwaj s/o Sh. Rajnish Kant, r/o Village Kotlu, P.O. Galma, Tehsil Balh, District Mandi (H.P.) under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 06-11-2023 according to Hindu rites and customs at Village Kotlu, P.O. Galma, Tehsil Balh, District Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 20-06-2024, after that no objection will be entertained and marriage will be registered.

Issued today on 20th May, 2024 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Balh, District Mandi (H.P.).*

